

COMPELENCE OF WITNESS

ACT NO. XIX OF 1837

[Rep., Act 8 of 1868]

[7th August, 1837.]

*Passed by the Right Hon'ble the Governor General of India in Council, on the 7th August 1837.*

It is hereby enacted, that no person shall, by reason of any conviction for any offence whatever, be incompetent to be a witness in any stage of any Cause, Civil or Criminal, before any Court, in the Territories of the East India Company.

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